

ITEM NO.53

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 3934-3937/2016 in Criminal Appeal Nos. 148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(For interim bail and office report)

Date : 04/03/2016 These applications were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.
Ms. Roshni Yohannan, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG
Mr. Garvesh Kabra, Adv.
Mr. Abhishek Chaudhary, Adv.

Mr. K.K. Tyagi, Adv.
Mr. P. Narasimhan, Adv.
Mr. Sunil Kr., Adv.

UPON hearing the counsel the Court made the following
O R D E R

An interim bail is sought for by the applicants/appellants on the ground that there is a wedding in their family which is going to be solemnized on 5th/6th/7th March, 2016. On that ground six weeks' interim bail is prayed for.

Learned counsel for the respondent-State does not dispute the factum of the aforesaid marriage which is going to take place in the family of the applicants/appellants. However, in the facts of this

case, instead of interim bail we grant parole for a period of 10 days to the applicants/appellants, subject to the satisfaction of the conditions to be imposed by the Trial Court.

Crl.MP Nos. 3934-3937 of 2016 are accordingly disposed of.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Tapan Kr. Chakraborty]
Court Master

Copy of the order be given today itself.

